

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.201**  
IB-380(ND)/2021

**IN THE MATTER OF:**

M/s. State Bank of India

Vs.

Kiran Gupta

....APPLICANT

....RESPONDENT

**SECTION**

U/s 95

**Order delivered on 04.08.2021**

**CORAM:**

**SHRI P.S.N PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Ankur Mittal, Ms. Meera Murali, Advocates.

For the Respondent

:

**ORDER**

Heard the submissions made by the Counsel for the State Bank of India. The Counsel for the State Bank of India has submitted that they have filed the authorization letter on the Applicant yesterday. Therefore, the clarification sought is received.

Order in this matter is **reserved**.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**